

MR. DEPUTY SPEAKER: You give a separate notice, I will see.

(Interruptions)

SHRI SOMNATH CHATTERJEE: What remains of the sanctity of the debate if the House is deliberately misled? How can you ignore these documents?

MR DEPUTY SPEAKER: Order, please. Now papers to be laid.

Shri A.K. Panja. _____

12.16 hrs

PAPERS LAID ON THE TABLE

[English]

Notification under Customs Act, 1962 and Central Excises and Salt Act, 1944.

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): Sir, I beg to lay on the table:

(1) A copy each of the following Notifications (Hindu and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 925 (E) published in Gazette of India dated the 13th September 1988 together with an explanatory memorandum making certain amendment to the Notification No. 71/87-Customs, dated the 1st March, 1987 so as to extend the validity of the Notification upto the 31st March, 1990 and amplify the description of airjet looms already covered therein.
- (ii) G.S.R. 930 (E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum seeking to provide concessional duty of 35 percent basic

and nil additional duty in respect of four machinery for manufacture of packaging media.

- (iii) G.S.R. 931 (E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum seeking to provide total exemption from auxiliary No. 250/88-Cus. dated the 16th September, 1988.
- (iv) G.S.R. 941 (E) published in Gazette of India dated the 19th September, 1988 together with an explanatory memorandum seeking to change the basic customs duty on certain items covered by Chapter Heading No. 39.19 of Customs Tariff Act from Rs. 100 per kg. to 50 percent advalorem plus Rs. 35 per Kg.
- (v) G.S.R. 942 (E) published in Gazette of India dated the 19th September, 1988 together with an explanatory memorandum making certain amendments to Notification Nos. 158/88-Cus. and 162.88-Cus., dated the 13th May, 1988.
- (vi) G.S.R. 943 (E) published in Gazette of India dated the 29th September, 1988 together with an explanatory memorandum exempting Black Pepper from the whole of the duty of Export.
- (vii) G.S.R. 946 (E) published in Gazette of India dated the 21st September, 1988 together with an explanatory memorandum excluding specified goods from the purview of the heading 98.06 of the First Schedule to the Customs Tariff Act.
- (viii) G.S.R. 947 (E) published in Gazette of India dated the 21st

- September, 1988 together with an explanatory memorandum deleting certain goods from the scope of heading No. 98.06
- (bx) G.S.R. 948 (E) published in Gazette of India dated the 21st September, 1988 together with an explanatory memorandum prescribing import duty of Rs. 50 per kg. on almond kernel when imported from regular sources and Rs. 45 per kg. when imported from preferential sources.
- (x) G.S.R. 949 (E) published in Gazette of India dated the 21st September, 1988 together with an explanatory memorandum providing nil auxiliary duty in respect of almond kernel and almond in soft shell.
- (xi) G.S.R. 950 (E) published in Gazette of India dated the 21st September, 1988 together with an explanatory memorandum rescinding notification No. 35/88-Cus. dated the 1st March, 1988.
- (xii) G.S.R. 953 (E) published in Gazette of India dated the 28th September, 1988 together with an explanatory memorandum extending the validity of Notification Nos. 111/84-Customs dated the 21st April 1984 upto 31st March, 1989.
- (xiii) G.S.R. 956 (E) published in Gazette of India dated the 28th September, 1988 together with an explanatory memorandum extending the validity of Notification Nos. 127/82-Cus. dated the 1st May, 1982 and Notification Nos. 513 to 516/86-Cus. dated the 30th December, 1986 upto the 30th November, 1988.
- (xiii) (a) G.S.R. 957 (E) published in Gazette of India dated the 28th
- September, 1988 together with an explanatory memorandum seeking to amend Notification No. 21/88-Cus. dated the 1st March, 1988 so as to add one machinery to the list of machinery prescribed with concessional duty.
- (xiv) G.S.R. 963 (E) published in Gazette of India dated the 29th September, 1988 together with an explanatory memorandum prescribing a basic customs duty of 45 percent on component parts of forklift trucks with modified conditions.
- (xv) G.S.R. 964 (E) published in Gazette of India dated the 29th September, 1988 together with an explanatory memorandum seeking to amend notification No. 20/88-Cus, dated the 1st March, 1988 so as to give the powers of certification in respect of small scale industries for import under the notification to Industrial Adviser in the office of Development Commissioner, Small Scale Industries.
- (xvi) G.S.R. 966 (E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum seeking to amend Notification No. 84/86-Cus. dated the 17th February, 1986 so as to reduce the basic customs duty on unwrought zinc from 85 percent advalorem to 50 percent advalorem.
- (xvii) G.S.R. 967 (E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum providing reduction in the basic customs duty on copper scrap imported for the manufacture of copper oxychloride from 65 percent advalorem to 40 percent advalorem.

- xviii) G.S.R. 968 (E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum regarding reduction in the basic customs duty on aluminium waste and scrap from 50 percent advalorem to 30 percent advalorem.
- (xix) G.S.R. 969 (E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum seeking to exempt aluminium waste and scrap from auxiliary duty of customs in excess of 5 percent advalorem.
- (xx) G.S.R. 970 (E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum extending the validity of Notification No. 341/76-Cus, dated the 2nd August, 1976 upto 31st December, 1988.
- (xxi) G.S.R. 971 (E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum seeking to provide importers of machinery for manufacture of bicycles/components to discharge their export obligation by export of bicycles as well as components.
- (xxii) G.S.R. 986 (E) published in Gazette of India dated the 3rd October, 1988 together with an explanatory memorandum providing increase in the basic customs duty on Sultanas.
- (xxiii) G.S.R. 987 (E) published in Gazette of India dated the 3rd October, 1988 together with an explanatory memorandum seeking to amend Notification No. 123/86-Cus, dated the 17th February, 1986.
- (xxiv) G.S.R. 988 (E) published in Gazette of India dated the 3rd October, 1988 together with an explanatory memorandum seeking to increase the import duty on pulses from 10 percent advalorem to 35 percent advalorem.
- (xxv) G.S.R. 1011 (E) published in Gazette of India dated the 14th October, 1988 together with an explanatory memorandum seeking to prescribe a concessional rate of 20 percent customs duty on the import of specified medical equipments so as to give the concession in respect of the said goods sent by any Indian settled abroad for a minimum period of one year.
- (xxvi) G.S.R. 1012 (E) published in Gazette of India dated the 14th October, 1988 together with an explanatory memorandum seeking to prescribe 40 percent customs duty instead of nil rate on the import of Plastic Bags for preserving blood and its components.
- (xxvii) G.S.R. 1041 (E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum exempting specified bulk hormone and drug namely Prostaglandin F2 Alpha and Lincomycin Hydrochloride when imported for manufacture of specified drugs and hormones covered by notification 27/88-Customs, dated the 1st March, 1988 from basic duty of customs as is in excess of 25 percent advalorem and the whole of the additional duty of customs.
- (xxviii) G.S.R. 1042 (E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum exempting goods covered by Notification 296/88-Cus, dated

the 1st November, 1988 from the whole of the auxiliary duty of customs.

[Placed in library. See No. LT-6768/88]

(2) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-

- (i) G.S.R. 928 (E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum making certain amendments to Notification Nos. 188A/62-CE, dated the 3rd November, 1962 and 53/87-CE, dated the 1st March, 1987 prescribing a concessional rate of excise duty on Polypropylene multifilament yarn.
- (ii) G.S.R. 929 (E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum making certain amendments to Notification Nos. 191/85-CE, dated the 28th August, 1985.
- (iii) G.S.R. 932 (E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum seeking to prescribe concessional duty of 5 percent in respect CNC machine tools.
- (iv) G.S.R. 985 (E) published in Gazette of India dated the 3rd October, 1988 together with an explanatory memorandum seeking to fully exempt roasted chicory from excise duty.
- (v) G.S.R. 991 (E) published in Gazette of India dated the 5th October, 1988 together with an explanatory memorandum seeking to exempt newsprint rejects arising during the course

of manufacture of newsprint in a factory in financial year subject to a limit of 5 percent of the total production of the newsprint.

- (vi) G.S.R. 1015 (E) published in Gazette of India dated the 14th October, 1988 together with an explanatory memorandum seeking to prescribe excise duty on video tapes at the rate of Rs. Ten per square metre instead of the present rate of 25 percent advalorem.
- (vii) G.S.R. 1016 (E) published in Gazette of India dated the 14th October, 1988 together with an explanatory memorandum seeking to exempt specified type of blank/recorded video cassettes subject to the condition that excise duty at the rate of ten percent square metre has been paid on the video tapes used in the manufacture of the said cassettes
- (viii) G.S.R. 1017 (E) published in Gazette of India dated the 14th October, 1988 together with an explanatory memorandum seeking to introduce excise duty at the rate of 10 to 20 percent on permanent magnets other than cast alloy permanent magnets, metallised polyester films and metallised polypropylene film of thickness not exceeding 12 microns and etched or formed aluminium foils respectively.

[Placed in Library. See No. LT-6769/88]

Notifications under Life Insurance Corporation Act, 1956 General Insurance Business (Rationalisation) Act, 1972 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): Sir, on behalf of Shri Eduardo Faleiro, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English ver-

sions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956 :-

- (i) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Second Amendment Rules, 1988 published in Notification No. G.S.R. 870 (E) in Gazette of India dated the 22nd August, 1988.
- (ii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1988 published in Notification No. G.S.R. 871 (E) in Gazette of India dated the 22nd August, 1988.
- (iii) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Second Amendment Rules, 1988 published in Notification No. G.S.R. 872 (E) in Gazette of India dated the 22nd August, 1988.
- (iv) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1988 published in Notification No. G.S.R. 873 (E) in Gazette of India dated the 22nd August, 1988.

[Placed in Library. See No. LT-6770/88]

- (2) A copy of the General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1988 (Hindi and English versions) published in Notification No. S.O. 783 (E) in Gazette of India dated the 22nd August, 1988 issued under Section 17A of the General Insurance Business (Nationalisation) Act, 1972.

[Placed in Library. See No. LT-6771/88]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-

- (i) Amendment to Regulation (20) (4) of the Union Bank of India Officer Employees (Conduct) Regulations, 1976.
- (ii) The Allahabad Bank Officer Employees' (Conduct) (Amendment) Regulations, 1988.
- (iii) The Canara Bank Officer Employees' (Conduct) (First Amendment) Regulations, 1988.

[Placed in Library. See No. LT-6772/88]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:-

- (i) The Corporation Bank Officer Employees (Conduct) Amendment Regulations, 1988.
- (ii) The Punjab and Sind Bank Officer Employees' (Conduct) Amendment Regulations, 1988.
- (iii) The Vijaya Bank Officer Employees' (Conduct) First Amendment Regulations, 1988.

[Placed in Library. See No. LT-6773/88]

- (5) A copy of the Regional Rural Banks (Appointment and Promotion of Officers and other Employees) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 895(E) in Gazette of India dated the 28th September, 1988, under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976.

[Placed in Library. See No. LT-6774/88]